

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-348(ND)/2017**

**COARM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2019**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.  
Ltd.**

**SECTION: 9 of IBC, 2016**

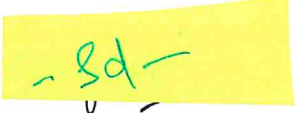
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Mr. Arvind Garg, RP in person,  
Ms. Hecrika Shukla, CS & Mr. Rahul Advocates  
Mr. Aditya Dewan & Mr. Siddharth Chechani,  
Advocates for RA

**Present for the Respondent:** Mr. Vaibhav Jain &  
Mr. Lavanya Kaushik, Advocates  
Ms. Bhawna Singh for Ms. Lakshmi Gurung Sr.  
Standing Counsel IT Deptt. Mr. Krishnendu  
Datta, Rishi Sood for ex Director

**ORDER**

Objections to the resolution plan raised by one of the ex-Directors have been addressed. To come up for further arguments. Resolution Plan be also put up for approval on 13<sup>th</sup> January, 2020.

  
**(L.N. Gupta)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**

(Ginni)